

Shri Jawaharlal Nehru: Government have always intended doing that. The only question was that somebody else might be partly associated with it.

INDIAN SETTLERS FOR NORTH BORNEO

*28. **Shri N. P. Sinha:** (a) Will the Prime Minister be pleased to refer to the reply to starred question No. 269 asked on the 13th November, 1952 regarding Indian settlers for North Borneo and state whether there is a proposal to send out an Indian delegation to North Borneo to study the terms and conditions of settlement on the spot?

(b) If so, who will constitute the personnel of the delegation?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Yes.

(b) The constitution of the delegation which will consist of 2 officials and 1 non-official is still under the consideration of the Government.

Shri N. P. Sinha: May I know, Sir, when the Delegation is expected to leave India?

Shri Anil K. Chanda: After it has been constituted, Sir.

Shri N. P. Sinha: May I know, Sir, what decision, if any, has been taken about the rights of citizenship of the Indians going to Borneo—will they retain their Indian citizenship?

Shri Anil K. Chanda: Our Delegation will go there and inspect on the spot and let us know what the actual situation in the country is.

WRITTEN ANSWERS TO QUESTIONS

TARIFF COMMISSION

*7. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) when the Tariff Commission was set up and when it started functioning;

(b) what was the number of cases enquired into for grant of protection up to the 31st December, 1952;

(c) to how many industries protection has been given; and

(d) whether any cases of dumping and abuses of protection by a protected industry were dealt with by the Commission during the last twelve months?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) 21st January 1952.

(b) It is presumed that the Hon'ble Member is referring to the cases where the enquiry for the grant of protection has been completed. If so, the number is 3.

In addition, the Tariff Commission submitted—

(i) 3 reports on the review of protection granted to Industries,

(ii) 7 reports on prices of industrial products,

(iii) 1 report on the fair ratio between the ordinary shares of the Steel Corporation of Bengal, Ltd., and the Indian Iron & Steel Co., Ltd., and

(iv) 1 report on the reduction of import duty on meta-amino-phenol.

(c) 1.

(d) The Commission is reviewing two cases of dumping and abuses of protection. They relate to—

(1) Pencils industry; and

(2) Plywood and battens for tea chests industry.

REGISTRATION OF INDUSTRIES

*8. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether satisfactory progress had been made in registration of existing industries under the Industrial Development and Regulation Act 1951; and

(b) whether the units set up after the passing of the Act could be registered and had actually been registered?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Industrial undertakings set up after the commencement of the Act are subject to licensing and not registration. Eighteen such undertakings have been licensed.

ESTABLISHMENT OF STEEL FACTORY IN MYSORE

*9. **Shri M. L. Dwivedi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the prospects of the establishment of an iron and steel factory in Mysore have materialised;

(b) if so, the progress made so far in this direction;

(c) whether the question of the location of the plant has been decided, and if so, where;